IN THE INCOME-TAX APPELLATE TRIBUNAL "F" BENCH, MUMBAI

BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI PRABHASH SHANKAR, ACCOUNTANT MEMBER

ITA 818/MUM/2025
(A.Y. 2023-24)

Valmet Flow Control Private Limited, Prop No. 560, Manpada Road, Near Bhopar Village, Dombivali East, Thane - 421204, Maharashtra	v/s. बनाम	Deputy Director of Income Tax, CPC, Bengaluru – 560 500, Karnataka
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No: AAICR6406Q		
Appellant/अपीलार्थी	..	**Respondent**/प्रतिवादी

Appellant by :	Shri Vinay Sawhney, CA
Respondent by :	Smt. Kavita P. Kaushik (Sr. AR)

Date of Hearing	01.05.2025
Date of Pronouncement	05.05.2025

आदेश / O R D E R

PER PRABHASH SHANKAR [A.M.] :-

The present appeal by the assessee emanates from the appellate order dated 16.12.2024 as passed by the Learned Commissioner of Income-tax, Appeal/ADDL/JCIT(A)-2, Coimbatore [hereinafter referred to as "CIT(A)"] pertaining to the intimation order passed by the CPC u/s. 143(1) of the Income-tax Act, 1961 [hereinafter referred to as "Act"] dated 30.04.2024 for the Assessment Year [A.Y.] 2023-24.

2. In various grounds of appeal, the assessee has agitated dismissal of its appeal by the ld.CIT(A) w.r.t. certain adjustments made to the returned income in the intimation order u/s 143(1) by CPC on account of non-reporting of ICDS impact by the auditor in the Tax Audit Report.

3. Before us, the ld.Authorised Representative at the very outset made a request for withdrawal of the appeal as its grounds of appeal have already been rectified by the ld.Assessing Officer in a subsequent rectification order passed u/s 154 of the Act. Therefore, the assessee is no more aggrieved.

4. After due consideration, the above request is admitted. Consequently, the appeal is allowed to be withdrawn and treated as **dismissed**.

Order pronounced in the open court on 05/05/2025.

Sd/-	**Sd/-**
AMIT SHUKLA	**PRABHASH SHANKAR**
(न्यायिक सदस्य /JUDICIAL MEMBER)	**(लेखाकार सदस्य/ACCOUNTANT MEMBER)**

Place: मुंबई/Mumbai
दिनांक /Date 05.05.2025
Lubhna Shaikh / Steno

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त / CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण DR, ITAT, Mumbai
5. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//
आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण/ ITAT, Bench, Mumbai.